

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PRECISION ENGINEERS & FABRICATORS PRIVATE LIMITED

RELEVANT PARTICULARS

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| 1. Name of corporate debtor | Precision Engineers & Fabricators Private Limited |
| 2. Date of incorporation of corporate debtor | 22 nd September, 2005 |
| 3. Authority under which corporate debtor is incorporated / registered | Companies Act, 1956/ Registrar of Companies, Kolkata |
| 4. Corporate identity number / limited liability identification number of corporate debtor | U28111WB2005PTC105536 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | 166B, Shyama Prasad Mukherjee Road, Flat No. 3D, Merlin Link, Kolkata – 700026, West Bengal |
| 6. Insolvency commencement date in respect of corporate debtor | 4 th April, 2017 |
| 7. Estimated date of closure of insolvency resolution process | 180 days from date of commencement of resolution process, which is 1 st October, 2017 |
| 8. Name, address, email address and the registration number of the interim resolution professional | Name – S. M. Gupta Address – P -15, Bentinck Street, Kolkata – 700001 Email address – smguptaandco@gmail.com Registration No. - IBBI/IPA-002/IP-00137/2016-17/1200 |
| 9. Last date for submission of claims | 25 th April, 2017 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against Precision Engineers & Fabricators Private Limited on 4th April, 2017. The creditors of Precision Engineers & Fabricators Private Limited, are hereby called upon to submit a proof of their claims on or before 25th April, 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms alongwith Affidavit-

- Form B – Claim by Operational Creditors
- Form C – Claim by Financial Creditors
- Form D – Claim by a Workman or an Employee
- Form E – Claim submitted by Authorised Representative of Workmen and Employees

In order to get a copy of the form, you may download the abovementioned forms on the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim
Resolution Professional:

Date and Place:
12th April, 2017, Kolkata

sd/-
S. M. Gupta